

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, GULESTAN BUILDING
PREScot ROAD, BOMBAY 400001.

ORIGINAL APPLICATION NO. 1208/95

Dated 26th day of February 1996.

CORAM : 1) Hon'ble Shri B.S. Hegde, Member (J)
2) Hon'ble Shri M.R. Kolhatkar, Member (A)

Shri M.W. Kanse
By advocate Shri S.P. Saxena ... Applicant

v/s

Union of India & Others
By advocate Shri S.S.
Karkera for Shri P.M. Pradhan
Central Govt. Standing Counsel ... Respondents

O R D E R

[Per: Hon'ble Shri B.S. Hegde, Member (J)]

1. Heard Shri S.P. Saxena for the applicant and Shri S.S. Karkera for Shri P.M. Pradhan for the Respondents. The only short point to be considered is that the applicant has retired on 31-12-1990 and his main contention is that he should have been given promotion after completion of 26 years' service under B.C.R. Scheme when the DPC took place on 13-2-1991. However, the learned counsel for the Respondents draws our attention to the adverse remarks in the ACRs of the applicant for the years 1986 and 1987 which were communicated to the applicant; however, no representation was received by the Respondents against these adverse remarks.

From pre-page:

2. In the circumstances, the action taken by the Respondents seems to be in accordance with the procedure. Accordingly, the O.A. is dismissed at the admission stage itself. The M.P. 703/95 seeking condonation of delay also stands dismissed.

No order as to costs.

M.R.K. (In Hanc)

(M.R. Kolhatkar)
Member (A)

B.S. Hegde
(B.S. Hegde)
Member (J)

ssp.